

THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY THE AUTHORITY

নং 349 দিশপুৰ, বুধবাৰ, 14 আগস্ট, 2013, 23 শাওগ, 1935 (শক) No.349 Dispur, Wednesday, 14th August, 2013, 23rd Sravana, 1935 (S.E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT::: LEGISLATIVE BRANCH

NOTIFICATION

The 14th August, 2013

No. LGL.109/2008/53.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XVII OF 2013

(Received the assent of the Governor on 8th August, 2013)

THE ASSAM ENTRY TAX (AMENDMENT) ACT, 2013

AN ACT

further to amend the Assam Entry Tax Act, 2008.

Preamble.

Whereas it is expedient further to amend the Assam Entry Tax Act, Assam 2008, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Act
XII of
2008.

It is hereby enacted in the Sixty-fourth Year of Republic of India as follows:-

Short title, extent and commencement.

- 1. (1) This Act may be called the Assam Entry Tax (Amendment) Act, 2013.
 - (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once.

Amendment of Schedule.

- 2. In the principal Act, in the Schedule, for Serial No. 51 with entries thereto, the following shall be substituted, namely:—
 - "51. (i) Chemicals excluding plastic granules

2;

(ii) Plastic granules

1".

MOHD. ABDUL HAQUE,

Commissioner and Secretary to the Govt. of Assam, Legislative Department, Dispur.